

Directorate General of Foreign Trade  
Udyog Bhawan  
DES-V Section

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The Meeting No.18/AM-19 dated 06.12.2018 actually held on 12.12.2018 for the licensing year 2018-19 to consider the cases under Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Dr. R. A. LAL, Sr. General Manager	AT&DC
3	Shri S.K.Mohapatra, DDG	DGFT
4	Shri Dinesh Baid, FTDO	DGFT

The agenda for meeting No.18/AM-19 dated 06.12.2018 was taken up for discussion and the decision taken in respect of each case is enumerated below:

**MEETING NUMBER** : 18/84-ALC3/2018 **MEETING DATE** : 06.12.2018

<b>Case No.:</b> 2/12/84-ALC3/2018	<b>Party Name:</b> INDAUTO FILTERS,	<b>Meet No/Date:</b> 18/84-ALC3/2018 06.12.2018	<b>Status:</b> Approved	
<b>HQ File</b> :01/84/050/00178/AM19/	<b>RLA File</b> :07/24/040/00019/AM18/	<b>Lic.No/Date:</b> 0710111468 25.04.2017		
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as under:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed in KGs
1.	Flexible Intermediate Bulk Containers BY WEIGHT PP GRANULES 172000.000 KGS UV 4000.000 KGS Conductive Yarn 12000.000 Kgs, Conductive Film 12000.000Kgs.	200000 KG	1. PP GRANULES 2. Uv stabilizer master batch (containing not More than 20%uv stablizer) 3. Conductive Yarn 4. Conductive Film	189200 of the export product. 4000 of the export product. 12600 of the export product. 12600 of the export product.
RA concerned may take necessary action subject to compliance of other usual conditions.				

<b>Case No.:</b> 6/13/84-ALC3/2018	<b>Party Name:</b> PEACOCK IMPEX	<b>Meet No/Date:</b> 18/84-ALC3/2018 06.12.2018	<b>Status:</b> Approved
<b>HQ File</b> :01/84/050/00236/AM19/	<b>RLA File</b> :32/24/040/00005/AM18/	<b>Lic.No/Date:</b> 3210078163 25.04.2017	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted			



that firm's reply has been received alongwith sample of the product in this case. Accordingly, Committee decided to ratify the norms in respect of above said advance authorization as applied for.

GSM Should match in import and export.

RA concerned to take further necessary action subject to compliance of other usual conditions.

3	<b>Case No.:2/18/84-ALC3/2018</b>	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Approved</b>
	HQ File :01/84/050/00315/AM19/	RLA File :03/95/040/00566/AM18/	Lic.No/Date:0310816803 06.11.2017	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

4	<b>Case No.:19/26/84-ALC3/2017</b>	Party Name: SURE SAFETY INDIA PVT LTD	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Reject</b>
	HQ File :01/84/050/00403/AM18/	RLA File :34/24/040/00264/AM18/	Lic.No/Date:3410043756 28.12.2017	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 06.09.2018 and final reminder dated 03.12.2018. Firm's reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

5	<b>Case No.:3/13/84-ALC3/2018</b>	Party Name: NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00233/AM19/	RLA File :07/24/040/00275/AM18/	Lic.No/Date:0710112655 09.01.2018	Defer Date: 17.01.2019
	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that DIPP issued the deficiency letter No. 7/308/2018-TSW dated 13.12.2018 to furnish the following information:  i) Complete calculation of the requirement of raw materials for the manufacture of export item indicating total wastage in layout plan. ii) Complete specifications of export items indicating its thickness etc., and different between the two export product and indicating the same in export description. iii) Past consumption of raw material with corresponding production of export items separately for both type of export product for last three years duly certified by Chartered Accountant.  If no reply received within 15 days from the date of issue of the minutes, case will be rejected without further correspondence. The case stands deferred to 17.01.2019.			

6	<b>Case No.:27/6/84-ALC3/2018</b>	Party Name: GINZA INDUSTRIES LTD	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Approved</b>
	HQ File	RLA File	Lic.No/Date:5210042573	



:01/84/050/00107/AM19/ :52/24/040/00086/AM18/ 21.03.2018

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity	1.	Import item	Quantity allowed in KGs
1.	Bleached & Dyed Laminated, Embossed Warp Knitted Fabrics made out of 100% Nylon.	61500 KG	1.	Nylon Filament Yarn (NY 6) 40/12 Bright Trilobal AA Grade	35005 kg
			2.	Nylon Filament Yarn (NY 6) 40/10 Semi Dull	30800 kg
2.	Knitted or Crocheted Fabrics of a width exceeding 30 CM, containing by weight 5% or more of Elastomeric Yarn or Rubber Thread, made of 88% Nylon + 12% Spandex	34000 KG	3.	Nylon Filament Yarn (NY 6) 40/12 Bright Trilobal AA Grade	32468 kg
			4.	Elastomeric (Spandex Bare Yarn R/W 140D H-350 CLR on Cheese Grade AA)	3912 kg
3.	Bleached & Grey Warp Knitted Fabrics Made of 100% Nylon	5240 KG	5.	Nylon Filament Yarn SDY 240/12 Semi Dull	5607 kg

RA concerned may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 1/11/84-ALC3/2018	Party Name: GRINDWELL NORTON LTD	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status:</b> <b>Withdrawn</b>
HQ File :01/84/050/00169/AM19/	RLA File :03/94/040/00012/AM19/	Lic.No/Date:0310820575 20.04.2018	

7 **Decision:** Committee considered the case as per agenda along with other relevant papers and observed that the case was opened inadvertently by NIC, RA had informed on 20.04.2018 that the above said Adv. Auhtorisation was issued on repeat basis of Adv Authorisation No. 0310814426 dated 04.07.2017 decided by NC in its meeting No. 23/84 dated 04.07.2017. Accordingly, NC decided to Withdrawn the case.  
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 8/4/84-ALC3/2018	Party Name: HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00060/AM19/	RLA File :05/23/040/00029/AM19/	Lic.No/Date:0510406235 26.04.2018	

8 **Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export	Import item	Quantity allowed
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		Quantity			in KGs	
1.	HPT FLEX(HPPE Polyester Yarn--TTP019)	20000 KG	1.	HPPE-UHMWPE/HDPE YARN 400D (Other Than nylon)	1.02 Kg /Kg content in the export product	
2.	HPT Flex-HPT W(60)-Flex(92)(TTY196-M92 Ne 7/1)-Yarn	5000 KG	1.,	HPPE-UHMWPE/HDPE YARN 400D (Other Than nylon)	1.02 Kg /Kg content in the export product	
3.	HPT Flex-HPT W(50)-Flex(82)(HPPE POLYESTER YARN-TTY195)	5000 KG	1.	HPPE-UHMWPE/HDPE YARN 400D (Other Than nylon)	1.02 Kg /Kg content in the export product	
4.	HPT FLEX - B-34-105 ( TTP019-034)	3000.000 KG	1	HPPE-UHMWPE/HDPE YARN 400D (Other Than nylon)	1.02 Kg /Kg content in the export product	
			2.	Basalt Mineral Fiber	1.02 Kg /Kg content in the export product	
RA concerned may take necessary action subject to compliance of other usual conditions.						

9	<b>Case No.:18/6/84-ALC3/2018</b>	Party Name:ECOLINE EXIM PRIVATE LIMITED	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Approved</b>
	HQ File :01/84/050/00098/AM19/	RLA File :02/24/040/00029/AM19/	Lic.No/Date:0210208441 22.05.2018	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been received. Accordingly, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

10

Case No.:22/8/84-ALC3/2018	Party Name:WELCOME FOOTWEARS	Meet No/Date:18/84-ALC3/2018 06.12.2018	Status: Approved	
HQ File :01/84/050/00139/AM19/	RLA File :05/24/040/00129/AM19/	Lic.No/Date:0510406777 07.06.2018		
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as under:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed in KGs
1.	Synthetic Footwear with outer sole and upper made of Plastics having different sizes for	606000 Pair	1. Polyurethane System for Footwear (Polyol Exter)	1.03 kg/kg content in the export product



	Ladies/Gents		2.	Polyurethane System Footwear (Urecome)	for	1.03 kg/kg content in the export product
RA concerned may take necessary action subject to compliance of other usual conditions.						

	<b>Case No.:27/8/84-ALC3/2018</b>	Party Name:JAYANITA	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Approved</b>
11	HQ File :01/84/050/00144/AM19/	RLA File :05/23/040/00131/AM19/	Lic.No/Date:0510406874 15.06.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	<b>Case No.:30/8/84-ALC3/2018</b>	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Reject</b>
12	HQ File :01/84/050/00147/AM19/	RLA File :07/24/040/00067/AM19/	Lic.No/Date:0710113451 19.06.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 08.10.2018 and subsequent final reminder dated 04.12.2018. Firm's reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

	<b>Case No.:3/11/84-ALC3/2018</b>	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Deferred</b>
13	HQ File :01/84/050/00171/AM19/	RLA File :04/24/040/00069/AM19/	Lic.No/Date:0410164453 28.06.2018	Defer Date: 17.01.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the case has been referred to DIPP for their comments. The case stands deferred to 17.01.2019.				

	<b>Case No.:4/11/84-ALC3/2018</b>	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Deferred</b>
14	HQ File :01/84/050/00172/AM19/	RLA File :04/24/040/00079/AM19/	Lic.No/Date:0410164459 02.07.2018	Defer Date: 17.01.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the case has been referred to DIPP for their comments. The case stands deferred to 17.01.2019.				

	<b>Case No.:7/15/84-ALC3/2018</b>	Party Name:LAHOTI OVERSEAS LTD.	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Deferred</b>
15	HQ File	RLA File	Lic.No/Date:0310822129	Defer Date:



:01/84/050/00263/AM19/	:03/95/040/00285/AM19/	05.07.2018	17.01.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 03.12.2018 to clarify, how the weight of export product is 9 times higher than import products and if mixed with yarn then content of both products. Firm's reply is still being awaited. Committee decided to give them a final reminder to furnish the above requirements to examine the case. The case stands deferred to 17.01.2019.			

16	<b>Case No.:</b> 20/12/84-ALC3/2018	Party Name:S.M. FASHION WEAR	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Withdrawn</b>
	HQ File :01/84/050/00196/AM19/	RLA File :32/24/040/00016/AM19/	Lic.No/Date:3210078548 09.07.2018	
	<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and decided to withdrawn the case as the firm has informed on 03.12.2018, the said licence is not utilized by them and surrendered the same to RA Coimbatore in response to our email dated 03.12.2018. RA concerned may take necessary action subject to compliance of other usual conditions.			

17	<b>Case No.:</b> 19/12/84-ALC3/2018	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Reject</b>
	HQ File :01/84/050/00195/AM19/	RLA File :32/24/040/00017/AM19/	Lic.No/Date:3210078563 12.07.2018	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 08.10.2018 and subsequent final reminder dated 04.12.2018. Firm's reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

18	<b>Case No.:</b> 21/12/84-ALC3/2018	Party Name:S P APPARELS LIMITED	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Approved</b>
	HQ File :01/84/050/00197/AM19/	RLA File :32/24/040/00018/AM19/	Lic.No/Date:3210078562 12.07.2018	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

19	<b>Case No.:</b> 5/12/84-ALC3/2018	Party Name:KERALA BALERS PRIVATE LIMITED	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Approved</b>												
	HQ File :01/84/050/00181/AM19/	RLA File :10/24/040/00016/AM19/	Lic.No/Date:1010059994 17.07.2018													
	<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization taking cue from K-83 as under:															
<table><tr><th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th></th><th>Import item</th><th>Quantity allowed in KGs</th></tr><tr><td>1.</td><td>TUFTED COIR</td><td>725000</td><td>1.</td><td>PVC RESIN</td><td>1.05 Kg/kg</td></tr></table>					S.No.	Export Product	Export Quantity		Import item	Quantity allowed in KGs	1.	TUFTED COIR	725000	1.	PVC RESIN	1.05 Kg/kg
S.No.	Export Product	Export Quantity		Import item	Quantity allowed in KGs											
1.	TUFTED COIR	725000	1.	PVC RESIN	1.05 Kg/kg											



	PRODUCTS WITH SYNTHETIC CHEMICAL BACKING EMBEDED ON PLASTISOL OF PVC RESIN AND DOTP MATS/MATTINGS	KG		PASTE GRADE	content in the export product
			2.	DOTP( DI OCTYL TERAPHTHALAT E) ORDINARY GRADE	1.05 Kg/kg content in the export product
RA concerned may take necessary action subject to compliance of other usual conditions.					

20	<b>Case No.:</b> 40/12/84- ALC3/2018	Party Name:EASTERN BASE	Meet No/Date:18/84- ALC3/2018 06.12.2018	<b>Status:</b> <b>Reject</b>
	HQ File :01/84/050/00216/AM19/	RLA File :05/23/040/00184/AM19/	Lic.No/Date:0510407220 17.07.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 09.10.2018 and subsequent final reminder dated 03.12.2018. Firm's reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

21	<b>Case No.:</b> 2/13/84-ALC3/2018	Party Name:CHHATARIYA FIRETECH INDUSTRIES,	Meet No/Date:18/84- ALC3/2018 06.12.2018	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00232/AM19/	RLA File :03/94/040/00313/AM19/	Lic.No/Date:0310822610 26.07.2018	
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and decided to withdraw the case as the firm has informed on 03.12.2018, the said licence is not utilized by them and surrendered the same to RA Mumbai in response to our email dated 03.12.2018. RA concerned may take necessary action subject to compliance of other usual conditions.				

22	<b>Case No.:</b> 6/11/84-ALC3/2018	Party Name:FREUDENBERG PERFORMANCE MATERIALS INDIA PVT LTD	Meet No/Date:18/84- ALC3/2018 06.12.2018	<b>Status:</b> <b>Reject</b>
	HQ File :01/84/050/00174/AM19/	RLA File :04/24/040/00101/AM19/	Lic.No/Date:0410164546 31.07.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 22.10.2018 and subsequent final reminder dated 03.12.2018. Firm's reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

23	<b>Case No.:</b> 1/13/84- ALC3/2018	Party Name:PETCON THERMAL PVT. LTD	Meet No/Date:18/84- ALC3/2018 06.12.2018	<b>Status:</b> <b>Reject</b>
	HQ File :01/84/050/00231/AM19/	RLA File :05/24/040/00258/AM19/	Lic.No/Date:0510407420 02.08.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 22.10.2018 and subsequent final reminder dated 03.12.2018. Firm's reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				



24	<b>Case No.:39/12/84-ALC3/2018</b>	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Approved</b>
	HQ File :01/84/050/00215/AM19/	RLA File :05/24/040/00282/AM19/	Lic.No/Date:0510407471 07.08.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's reply has been received alongwith sample. Accordingly, NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

25	<b>Case No.:3/15/84-ALC3/2018</b>	Party Name:ARRUTH TECHNICAL PERFORMANCE WEAR PRIVATE LIMITED	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00259/AM19/	RLA File :02/24/040/00071/AM19/	Lic.No/Date:0210208633 09.08.2018	Defer Date: 17.01.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 03.12.2018 to furnish the sample of the product with justification and calculation of quantity of each input required and requirement of fabric in Sq. Mt. Firm's reply is being awaited. Committee decided to issue a final reminder to the firm. The case stands deferred for re-listing on 17.01.2019.				

26	<b>Case No.:53/12/84-ALC3/2018</b>	Party Name:BELLAPREMIER HAPPY HYGIENECARE PRIVATE LIMITED	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Reject</b>
	HQ File :01/84/050/00229/AM19/	RLA File :35/24/040/00013/AM19/	Lic.No/Date:3510045401 17.08.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 08.10.2018 and subsequent final reminder dated 03.12.2018 to the sample alongwith CAD of the product. Firm's reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

27	<b>Case No.:37/12/84-ALC3/2018</b>	Party Name:STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Reject</b>
	HQ File :01/84/050/00213/AM19/	RLA File :05/24/040/00301/AM19/	Lic.No/Date:0510407566 21.08.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 08.10.2018 and subsequent final reminder dated 03.12.2018 to the sample alongwith CAD of the product. Firm's reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

28	<b>Case No.:44/12/84-ALC3/2018</b>	Party Name:RICHA & CO	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Approved</b>
	HQ File :01/84/050/00220/AM19/	RLA File :05/24/040/00297/AM19/	Lic.No/Date:0510407565 21.08.2018	



**Decision:** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

29	<b>Case No.:</b> 6/18/84-ALC3/2018	Party Name:KARAN LETEX LTD	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status:</b> Approved
	HQ File :01/84/050/00319/AM19/	RLA File :06/24/040/00029/AM19/	Lic.No/Date:0610038966 06.09.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

30	<b>Case No.:</b> 12/15/84-ALC3/2018	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status:</b> Deferred
	HQ File :01/84/050/00268/AM19/	RLA File :03/94/040/00534/AM19/	Lic.No/Date:0310823958 24.09.2018	Defer Date: 17.01.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 04.12.2018 to furnish the sample alongwith CAD and Style No. of the product. Firm's reply is being awaited. Committee decided to issue a final reminder to the firm. The case stands deferred for re-listing on 17.01.2019.				

31	<b>Case No.:</b> 5/18/84-ALC3/2018	Party Name: BHARAT EXPORTS	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status:</b> Deferred
	HQ File :01/84/050/00318/AM19/	RLA File :06/24/040/00038/AM19/	Lic.No/Date:0610039006 16.10.2018	Defer Date: 17.01.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DIPP for their comments. The case stands deferred for re-listing on 17.01.2019.				

32	<b>Case No.:</b> 19/18/84-ALC3/2018	Party Name:SAFE FLEX INTERNATIONAL LTD.,	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status:</b> Approved
	HQ File :01/84/050/00332/AM19/	RLA File :56/24/040/00020/AM19/	Lic.No/Date:5610005513 29.10.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for Sl. No. 1 & 2 as applied for and for Sl. No. 3 & 4 decided to allow 2 % of weight of export product. RA concerned may take necessary action subject to compliance of other usual conditions.				

33	<b>Case No.:</b> 10/18/84-ALC3/2018	Party Name:PINNACLE CLOTHING CO	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status:</b> Approved
	HQ File :01/84/050/00323/AM19/	RLA File :05/24/040/00422/AM19/	Lic.No/Date:0510408272 30.10.2018	
<b>Decision</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				



34	<b>Case No.:13/18/84-ALC3/2018</b>	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Approved</b>
	HQ File :01/84/050/00326/AM19/	RLA File :05/24/040/00424/AM19/	Lic.No/Date:0510408271 30.10.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

35	<b>Case No.:7/18/84-ALC3/2018</b>	Party Name:JINDAL WOOLLEN INDUSTRIES LTD.	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00320/AM19/	RLA File :33/24/040/00001/AM19/	Lic.No/Date:3310030490 31.10.2018	Defer Date: 17.01.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to appear for PH before NC to explain the manufacturing process of export product and stage wise wastage after each stage of manufacturing process alongwith sample of export and import product and sample of product generated at each stage of manufacturing process. The case stands deferred for re-listing on 17.01.2019.				

36	<b>Case No.:17/18/84-ALC3/2018</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status: Approved</b>
	HQ File :01/84/050/00330/AM19/	RLA File :05/23/040/00338/AM19/	Lic.No/Date:0510408285 31.10.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

37

Case No.:3/18/84-ALC3/2018	Party Name:KERALA BALERS PRIVATE LIMITED	Meet No/Date:18/84-ALC3/2018 06.12.2018	Status: Approved		
HQ File :01/84/050/00316/AM19/	RLA File :10/24/040/00054/AM19/	Lic.No/Date:1010060052 01.11.2018			
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization taking cue from K-83 as under:					
S.No.	Export Product	Export Quantity	Import item	Quantity allowed in KGs	
1.	TUFTED COIR PRODUCTS WITH SYNTHETIC CHEMICAL BACKING EMBEDDED ON PLASTISOL OF PVC RESIN AND DOTP MATS/MATTINGS	725000 KG	1.	PVC RESIN PASTE GRADE	1.05 Kg/kg content in the export product
			2.	DOTP( DI OCTYL TERAPHTHALAT E) ORDINARY GRADE	1.05 Kg/kg content in the export product
RA concerned may take necessary action subject to compliance of other usual conditions.					



38

Case No.:4/18/84-ALC3/2018	Party Name:COCOFIBRE INDUSTRIES PRIVATE LIMITED	Meet No/Date:18/84-ALC3/2018 06.12.2018	Status: Approved		
HQ File :01/84/050/00317/AM19/	RLA File :10/24/040/00055/AM19/	Lic.No/Date:1010060054 01.11.2018			
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization taking cue from K-83 as under:					
S.No.	Export Product	Export Quantity	Import item	Quantity allowed in KGs	
1.	TUFTED COIR PRODUCTS WITH SYNTHETIC CHEMICAL BACKING EMBEDDED ON PLASTISOL OF PVC RESIN AND DOTP MATS/MATTINGS	348000 KG	1.	PVC RESIN PASTE GRADE	1.05 Kg/kg content in the export product
			2.	DOTP (DI OCTYL TERAPHTHALAT E) ORDINARY GRADE	1.05 Kg/kg content in the export product
RA concerned may take necessary action subject to compliance of other usual conditions.					

39	<b>Case No.:</b> 11/18/84-ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status:</b> Approved
	HQ File :01/84/050/00324/AM19/	RLA File :05/24/040/00432/AM19/	Lic.No/Date:0510408310 01.11.2018	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

40	<b>Case No.:</b> 15/18/84-ALC3/2018	Party Name:MODELAMA EXPORTS PVT LTD.	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status:</b> Approved
	HQ File :01/84/050/00328/AM19/	RLA File :05/24/040/00427/AM19/	Lic.No/Date:0510408315 02.11.2018	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

41	<b>Case No.:</b> 8/18/84-ALC3/2018	Party Name:S P APPARELS LIMITED	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status:</b> Approved
	HQ File :01/84/050/00321/AM19/	RLA File :32/24/040/00040/AM19/	Lic.No/Date:3210078737 05.11.2018	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			



42	<b>Case No.:12/18/84-ALC3/2018</b>	Party Name:PINNACLE CLOTHING CO	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00325/AM19/	RLA File :05/24/040/00436/AM19/	Lic.No/Date:0510408340 05.11.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

43	<b>Case No.:14/18/84-ALC3/2018</b>	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00327/AM19/	RLA File :05/24/040/00440/AM19/	Lic.No/Date:0510408360 06.11.2018	Defer Date: 17.01.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the Sketch, CAD and Measurement Chart of the product. The case stands deferred for re-listing on 17.01.2019.				

44	<b>Case No.:16/18/84-ALC3/2018</b>	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00329/AM19/	RLA File :05/24/040/00442/AM19/	Lic.No/Date:0510408358 06.11.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

45	<b>Case No.:9/18/84-ALC3/2018</b>	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00322/AM19/	RLA File :05/24/040/00448/AM19/	Lic.No/Date:0510408376 13.11.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

46	<b>Case No.:18/18/84-ALC3/2018</b>	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:18/84-ALC3/2018 06.12.2018	<b>Status:</b> <b>Approved</b>										
	HQ File :01/84/050/00331/AM19/	RLA File :05/23/040/00307/AM19/	Lic.No/Date:0510408394 14.11.2018											
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization taking cue from K-83 as under:														
<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed in KGs</th></tr> </thead> <tbody> <tr> <td> </td><td> </td><td> </td><td> </td><td> </td></tr> </tbody> </table>					S.No.	Export Product	Export Quantity	Import item	Quantity allowed in KGs					
S.No.	Export Product	Export Quantity	Import item	Quantity allowed in KGs										



1.	SPUNBOND NONWOVEN FABRIC UP TO 25 GSM Fabric made from PP having weight less than 25 GSM for application in Hygiene Industry	3900 MT	1.	Polypropylene (Granules / Resin / Homopolymer)	10% wastage on input	
			2.	Chemical for Nonwovens Antistatic / Hydrophillic / Surfactant (Stantex, Silastol, Polyfix, etc)	1% each on the weight of export product	
			3.	Master Batch for Nonwoven applications	2% each on the weight of export product	
2.	SPUNBOND NONWOVEN FABRIC 26 GSM TO 70 GSM Fabric made from PP having weight 26 to less than 70 GSM for application in Hygiene Industry	100 MT	1.	Polypropylene (Granules / Resin / Homopolymer)	10% wastage on input of the product	
RA concerned may take necessary action subject to compliance of other usual conditions.						

47

Case No.:1/18/84-ALC3/2018		Party Name:AYM SYNTEX LTD.		Meet No/Date:18/84- ALC3/2018 06.12.2018		Status: Approved
HQ File :01/84/050/00314/AM19/		RLA File :03/94/040/00734/AM19/		Lic.No/Date:0310825107 19.11.2018		
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization taking cue from K-83 as under:						
S.No.	Export Product		Export Quantity		Import item	Quantity allowed in KGs
1.	NYLON TEXTURED RAW WHITE	DRAW YARN	450000 KG		NYLON PARTIALLY ORIENTED YARN RAW WHITE	1% wastage on input of the export product.
RA concerned may take necessary action subject to compliance of other usual conditions.						

**Minutes of manual cases considered by the Norms Committee -V**  
**In Meeting No.18/84 AM-19 dated 06.12.2018 actually held on 12.12.2018**

48.

Case No.253	M/s. P.K.Overseas
NC Meeting No.18/AM19 dated 06.12.2018	F.No. 01/84/050/00070/AM19
RA F.No. 05/24/040/00614/AM18	Adv. Authorisation No. 0510405901 dated 16.03.2018



Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. IPP vide their F.O. No. 7/307/2018-TWS dated 16.11.2018 as detailed below:

Taking cue in SION G10 the following norms recommended for export of support Boots and for Fleece Rug and Fleece Hood, allowing 4% wastage:-

S.No.	Export Item Name	Quantity
1.	Fleece Rug (Saddlery items)	1,5000 number
2.	Fleece Hood (Saddlery items)	432 number
3.	Support Boot (Saddlery items)	12,000 pairs
S.No.	Import item Name	Quantity
1.	100% Polyester Knitted Bonded Fabric Both Layers Knitted & 100% Polyester) Width 60 inch., GSM 650 to 670	Net + 4% in sq. mt.
2.	7 mm Neoprene Rubber Sheet (1120 GSM) Laminated one side with 100% Polyester Fabric (130 GSM) and other side with 100% Nylon Fabric (400 GSM) Sheet Size 1.27x3.30 mtrs.(+/-2%) Total 1200 Sheets	Maximum 0.41185 sq Mt. per pair of Boot or applied quantity whichever is less.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions		

**49.**

Case No. 254	M/s.C. L.International
NC Meeting No.18/AM-19 dated 06.12.2018	F.No. 01/84/050/00087/AM18/DES-V
RA F.No. 05/23/040/00083/AM18	Adv. Authorisation No. 0510402674 dated 23.05.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 17.04.2018 alongwith documents for fixation of norms as their case was rejected by NC on 07.12.2017 due to non- submission of reply. Committee decided to allow 10% wastage on input of the product in respect of the Advance Authorisation issued in this case.	
RA concerned may take necessary action subject to compliance of other usual conditions.	

**50.**

Case No. 255	M/s AYM Syntex Ltd. (Formerly known as M/s Welspun Syntex Ltd.)
NC Meeting No.18/AM19 dated 06.12.2018	F.No. 01/84/050/00302/AM15/DES-V RA F.No. 03/95/040/00565/AM15
Modification of adhoc norms Adv. Authorisation No. 0310789947 dated 07.10.2014	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 26.07.2018 for refix the adhoc norms and delete the dyes in totality as some shipments was exported of undyed yarn. NC observed that inputs and outputs are same therefore decided to reject the case.	
RA concerned may take necessary action subject to compliance of other usual conditions.	



**51.**

Case No.256	M/s. Premier Fine Lines Pvt. Ltd.
NC Meeting No.18/AM19 dated 06.12.2018	F.No. 01/84/050/00172/AM18
RA F.No. 32/24/040/00018/AM18	Adv. Authorisation No. 3210078248 dated 08.09.2017
<p>Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 28.05.2018 for fixation of norms as their case was rejected by NC on 12.04.2018. Committee observed that export product is made from Cotton Yarn and Metallized yarn whereas import item is Metallized Yarn with Nylon and PP Fiber, accordingly there is no nexus between the two. Therefore the committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

**52.**

Case No. 257	M/s.Amrit Exports (P) Ltd.
NC Meeting No.18/AM-19 dated 06.12.2018	F.No. 01/84/050/00389/AM17/DES-V
RA F.No. 02/24/040/00127/AM17	Adv. Authorisation No. 0210207052 dated 29.09.2016
<p>Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 15.10.2018 alongwith documents for fixation of norms as their case was rejected by NC on 02.02.2017 due to non- submission of CAD and CAM of the product. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.</p> <p>The GSM should be match both in export and import.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>	

**53**

Case No.258	M/s. Chelsea Mills LLP			
NC Meeting No.18/AM19 dated 06.12.2018	F.No. 01/84/171/00026/AM19/DES-V			
<b>Decision:</b> M/s Chelsea Mills LLP vide their application dated 18.10.2018 for prior fixation of norms for the following 15 export products under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms out of 15 export product, Sl. No. 12 and 13 as per CAD and remaining on repeat basis. The details as under:				
Sl. No.	Export Product No.	Style No.	Items Description	Recommended on repeat basis
1.	127 C	474897/972246 / 990702	71% Cotton 27% Polyester 2% Spandex WVN Denim Young Girls (Tall & Big) Shorts (GSM: 323+/-10%)	On repeat basis of Adv. Authorisation No. 0510342264 dated 02.01.2013 ratified by NC in its meeting No. 1/AM16 held on 09.04.2015
2.	128 C	336133/533410 / 988117 / 464165	93% Cotton 6% Elastereall (Polyester) 1% Spandex WVN Denim Girls Boot Cut Jeans (GSM: 332+/- 10%)	On repeat basis of Adv. Authorisation No. 0510383092 dated 28.03.2014 ratified by NC in its meeting No. 1/AM16



				held on 09.04.2015
3.	129 C	467272/627316/ 468406	100% Cotton WVN Dyed Young Girls (Tall & Big) Jackets (GSM: 240+/-10%)	On repeat basis of Special Adv. Authorisation ratified by NC in its meeting No. 14/AM17 held on 13.10.2016
4.	130 C	461196 / 677115	71% Cotton 27% Polyester 2% Spandex WVN Denim Infant & Girls EMP. Jeans (GSM: 323+/- 10%)	On repeat basis of Adv. Authorisation No. 0510383092 dated 28.03.2014 ratified by NC in its meeting No. 47/AM15 held on 26.03.2015
5.	131 C	153533/483415 /474431/ 443111	100% Cotton WVN Denim Printed Infants 1 PC Ruffle (GSM: 183 +/- 10%)	On repeat basis of Adv. Authorisation No. 0510396434 dated 26.11.2015 ratified by NC in its meeting No. 27/84 held on 14.01.2016
6.	132 C	465462 /217172	100% Cotton WVN Denim Young Girls Embroidered Romper (Tall & Big) (GSM: 163 +/- 10%)	On repeat basis of Adv. Authorisation No. 0510396434 dated 26.11.2015 ratified by NC in its meeting No. 27/84 held on 14.01.2016
7.	133 C	928808/955654 /468391/467435 / 472368 / 464420	100% Cotton WVN Denim Young Girls (Tall & Big) Embroidered Top / Blouse (GSM: 163 +/- 10%)	On repeat basis of Adv. Authorisation No. 0510361798 dated 02.08.2013 ratified by NC in its meeting No. 45/AM14 held on 20.02.2014
8.	134 C	217279/483673 / 467707 /473094	100% Cotton WVN Denim Infants Dresses (GSM: 163 +/- 10%)	On repeat basis of Adv. Authorisation No. 0510396434 dated 26.11.2015 ratified by NC in its meeting No. 27/84 held on 14.01.2016
9.	135 C	600546 /425506	62% Cotton 38% Tencel/ Lyocell WVN Denim Womens Long Sleeves Shirts (GSM: 130+/-10%)	On repeat basis of Adv. Authorisation No. 0510340469 dated 10.12.2012 ratified by NC in its meeting No. 20/AM- 14 held on 22.08.2013
10.	136 C	320615/464770 /473001/461398/ 654426	100% Cotton WVN Denim Infants & Girls Dresses (GSM: 163 +/-10%)	On repeat basis of Adv. Authorisation No. 0510397923 dated 14.03.2016 ratified by NC in its meeting No. 05/84 held on 09.06.2016
11.	137 C	320615/464770	100% Cotton WVN Denim EMB.Young Girls Dresses (Tall & Big) (GSM: 163+/-10%)	On repeat basis of Adv. Authorisation No. 0510397923 dated 14.03.2016 ratified by NC



				in its meeting No. 05/84 held on 09.06.2016
12.	138 C	483667/ 467282/473099	100% Cotton WVN Denim Infants Shorts (GSM:163+/- 10%)	As per CAD
13.	139 C	457709	71% Cotton 14% Polyester 14% Rayon 1% Spandex WVN Denim Womens Long Skirt (GSM: 322+/- 10%)	As per CAD
14.	140 C	049CC1F013 /238563	82% Cotton 18% Flax (Linen) WVN Stripe Denim Womens (Tall & Big) Blouse (GSM: 178+/-10%)	On repeat basis of Adv. Authorisation No. 0510396434 dated 26.11.2015 ratified by NC in its meeting No. 27/84 held on 14.01.2016
15.	141 C	74ABP / 049CC1B024	82% Cotton 18% Flax (Linen) WVN Denim Womens Boot Cut Jeans (Tall & Big) (GSM:178+/- 10%)	On repeat basis of Adv. Authorisation No. 0510342264 dated 02.01.2013 ratified by NC in its meeting No. 16/84 held on 18.07.2013
<p>The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p> <p>GSM should match in import and export.</p>				

#### 54.

Case No. 259	M/s.Dharmesh Textiles Ltd.,
NC Meeting No.18/AM-19 dated 06.12.2018	F.No. 01/84/050/00191/AM19/DES-V
RA F.No. 33/24/040/00005/AM19	Adv. Authorisation No. 3310030461 dated 10.08.2018
<p>Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 19.11.2018 through email for amendment in inputs Sl. No. 1 &amp; 6 decided by NC on 25.10.2018. Accordingly, Committee decided to refer the case to DIPP for their comments.</p> <p>The case stands deferred for re-listing on 17.01.2019.</p>	

#### 55

Case No. 260	M/s.Precise Seamless Apparels Pvt. Ltd.
NC Meeting No.18/AM-19 dated 06.12.2018	F.No. 01/84/050/00240/AM19/DES-V
RA F.No. 05/24/040/00312/AM19	Adv. Authorisation No. 0510407796 dated 17.09.2018
<p>Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 01.11.2018 for amendment of wastage decided by NC in its meeting No. 14/AM19 dated 11.10.2018. Accordingly, Committee decided to allow wastage of 36.5% on input of the export product in respect of the Advance Authorisation issued in this case.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>	



56

Case No. 261	M/s. Richa & Co.
NC Meeting No.18/AM-19 dated 06.12.2018	F.No. 01/84/050/00248/AM19/DES-V
RA F.No. 05/24/040/00356/AM19	Adv. Authorisation No. 0510407883 dated 25.09.2018
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 29.10.2018 alongwith Amendment Sheet issued by RA , New Delhi on 15.10.2018 mentioned that one new style no. 159D0595 was added in Export SI No. 1 against above said Adv. Authorisation. Accordingly, Committee decided to allow as per amendment sheet issued by RA, New Delhi on 15.10.2018 in respect of the Advance Authorisation issued in this case. RA concern may take necessary action subject to compliance of other usual conditions.	

57.

Case No.262	M/s. Richa Global exports Pvt. Ltd.
NC Meeting No.18/AM19 dated 06.12.2018	F.No. 01/84/171/00027/AM19/DES-V
Prior fixation of adhoc norms for the export of Ladies Trouser made of 100% Linen Dyed Woven Fabric GSM 195 (+/- 10%) Style No. 041-19C72237, 641-19C75295 under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.	
<b>Decision:</b> M/s Richa Global Exports Pvt. Ltd. vide their letter dated 10.12.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

58.

Case No.263	M/s. Richa Global exports Pvt. Ltd.
NC Meeting No.18/AM19 dated 06.12.2018	F.No. 01/84/171/00028/AM19/DES-V
Prior fixation of adhoc norms for the export of (1) Ladies Blouse made of 100% Silk printed woven fabric GSM 60(+/-10% Style No. 5021U (2) Ladies Trouser made of 61% Lyocell 36% Cotton 3% Spandex Unbleched woven Fabric GSM 198 (+/-10%) Style No. 488397 under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.	
Decision: M/s Richa Global Exports Pvt. Ltd. vide their letter dated 10.12.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

